



1

MA-7138-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PAVAN KUMAR DWIVEDI

ON THE 13<sup>th</sup> OF OCTOBER, 2025

MISC. APPEAL No. 7138 of 2025

*RAMPAL AND OTHERS*

*Versus*

*HUKUM SINGH AND OTHERS*

.....  
Appearance:

Shri Pranay Joshi - Advocate for the appellants.  
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ORDER

Heard on I.A.No.9194/2025, an application for withdrawal of the appeal.

Learned counsel for the appellants submits that they have mistakenly filed this appeal in fact miscellaneous petition should have been filed as the order impugned is itself an order passed under Order 43.

Considering the same, the appellant is permitted to withdraw this appeal.

Office is directed to return the certified copy of the impugned order on furnishing photo copy of the same.

The appeal is dismissed as withdrawn with liberty to file miscellaneous petition.

(PAVAN KUMAR DWIVEDI)  
JUDGE



SS/-

2

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